

Central Administrative Tribunal
Principal Bench, New Delhi.

21.1.97

OA-2524/96

New Delhi this the 21st day of January, 1997

(3)

Hon'ble Shri S.P. Biswas, Member(A)

Mrs. Leela Devi,
W/o Sh. Satish Kumar,
R/o C-3, New Police Lines,
Kingsway Camp,
New Delhi.

.... Applicant

(through Mrs. Meera Chhibber, advocate)

versus

1. Commissioner of Police,
Police Head Quarter,
I.P. Estate,
New Delhi.

2. Additional Commissioner of Police
(Northern Range)
Police Head Quarters,
M.S.O. Building,
I.P. Estate,
New Delhi.

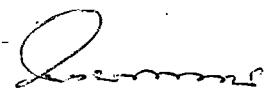
3. Dy. Commissioner of Police,
Hqr.III Police Head Quarter,
M.S.O. Building,
I.P. Estate,
New Delhi.

.... Respondents

(through Shri Raj Singh, advocate)

Order(oral)

The learned counsel for the applicant seeks leave to withdraw the application since the same has become infructuous. Permission is granted. Accordingly, the original application is dismissed as withdrawn for having become infructuous.


(S.P. Biswas)
Member(A)

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